

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

No. L-1/132/2013-CERC

Dated: 18<sup>th</sup> April, 2019

**PUBLIC NOTICE**

**Sub: Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019**

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, the Commission has made the Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019. Draft regulations along with Explanatory Memorandum are posted on the Commission's website, i.e. [www.cercind.gov.in](http://www.cercind.gov.in) and can be downloaded.

2. Notice is hereby given under sub-section (3) of section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments / suggestions / objections from the stakeholders and interested persons on the draft regulations. The comments / suggestions / objections may be sent to the undersigned by 17<sup>th</sup> May, 2019 ([jcra@cercind.gov.in](mailto:jcra@cercind.gov.in) and [cerc.ra@gmail.com](mailto:cerc.ra@gmail.com)).

3. The comments / suggestions / objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

**Sd/-  
(Sanoj Kumar Jha)  
Secretary**